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**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH**

Original Application No. 1532 of 2005

....., this the 29th day of August 2006

C O R A M :

HON'BLE MR. K B S RAJAN, JUDICIAL MEMBER

Diwakar,
Son of Kallu,
R/o. Village Lakhapur,
Bhadraon, P.O. Dhan Tulsi,
District Sant Ravidas Nagar

... Applicant.

(By Advocate Mr. R.C. Srivastava)

versus

1. Union of India through
The General Manager,
Northern Railway, Baroda House,
New Delhi.
2. Divisional Railway Manager,
Northern Railway, Allahabad.
3. Divisional Superintending Engineer (General),
Northern Central Railway, DRM Office,
Allahabad.
4. Assistant Engineer,
Headquarters Northern Central Railway,
Allahabad.
5. Senior Section Engineer (II),
Northern Central Railway, Allahabad. ... Respondents.

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(1)

ORDER
HON'BLE MR. K B S RAJAN, JUDICIAL MEMBER

An innocuous relief praying for a direction to the respondents to finalize the representations of the applicant has been sought in this petition. Purpose? In all expectation, on their decision, in case the applicant is aggrieved, he could move the matter before the Tribunal and limitation could be avoided! For, the applicant claims to have worked as casual labourer in late seventees and it is only in 2005 that he had moved representations for re-engagement and consequent regularization. And, by now, he is 53 (52, when he had filed the O.A) and there is age restriction even for consideration for regularization which, the applicant has crossed, at least a decade ago. No useful purpose shall be served in acceding to the prayer of the applicant. The O.A being misconceived, the same is dismissed, without, however, any order as to costs.


K B S RAJAN
JUDICIAL MEMBER